

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADGAONKAR SARAF PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Adgaokar Saraf Private Limited
2.	Date of incorporation of corporate debtor	March 27, 2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36911MH2003PTC139746
5.	Address of the registered office and principal office (if any) of corporate debtor	Viraj Corner, Canada Corner, Sharanpur Road, Nashik, MH-422002
6.	Insolvency commencement date in respect of corporate debtor	January 31, 2023 (Order of Hon'ble NCLT, Bench-V, Mumbai (received on 01.02.2023))
7.	Estimated date of closure of insolvency resolution process	31.08.2023 (being 180 days from order dated-31.01.2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Viral Vora IBBI/IPA-001/IP-P02703/2022-2023/14141
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3, Shanti Kunj, Lajpatrai Road, Vile Parle (West), Mumbai – 400056. ipviral.vora@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	3, Shanti Kunj, Lajpatrai Road, Vile Parle (West), Mumbai – 400056. Cirp.Adgaonkarsarafnashik@gmail.com
11.	Last date for submission of claims	17.02.2023 being 14 th Day of Publication of this announcement
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and	(a) Web link: For downloading claim forms https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Adgaokar Saraf

V. Vora



Private Limited vide order dated 31.01.2023 in CP No. 310/(IB)-MB-V/2020 (Date of receipt of order by IRP is 01.02.2023)

The creditors of **Adgaokar Saraf Private Limited** are hereby called upon to submit their claims with proof on or before 18.02.2023 (fourteen days from the date of publication to the interim resolution professional at the address mentioned against entry No. 10.

The submission of proof claims should be made in accordance with Chapter IV of the insolvency and bankruptcy Board of india (Insolvency Resolutions process for corporate Person) Regulations,2016.

The proof of claims is to be submitted by way of following specified forms :-

Form B- for claims by Operational Creditors except Workmen and Employees

Form C- for claims by Financial Creditors

Form D- for claims by workmen and employees

Form E- for claims by Authorized Representatives of workmen and employees

Form F- for claims by Creditor other than Financial Creditors and operational Creditors

The Financial Creditor shall submit their proof of claims by electronic means only. The Operational Creditors, including workmen and employees, may Submit their proof of claims in person, by post or electronic means,

Submission of false or misleading proofs of claim shall attract penalties.

Date: February 3, 2023

Place: Mumbai



V. Vora

Viral Vora

(Interim Resolution Professional)

Regn No.-IBBI/PA-001/IP-P02703/2022-2023/14141